

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 29.06.2015**

CP No. 291/00029/2015 (OA No. 291/00125/2015)

Mr. Amit Mathur, counsel for petitioner.

Heard learned counsel for the petitioner.

Vide order dated 20.03.2015, Tribunal ordered in OA No. 125/2015 to issue notice to the respondents returnable within a period of two weeks and further directed to put up the matter on 06.04.2015. It is also made clear in the said order that order of promotions to the post of Principal Chief Conservator of Forests, if any, made or to be made shall be subject to the final outcome of the O.A.

The petitioner has filed this Contempt Petition seeking order from the Tribunal to prosecute the respondents for non-compliance of the said order of the Tribunal. The grievance of the petitioner is that the respondents thereafter promoted one Shri Ashvani Kumar Upadhyay as Principal Chief Conservator of Forest, Rajasthan. In the said promotion order, nowhere provides the observations made by the Tribunal nor it is mentioned that the same is provisional subject to the outcome of the O.A.

In the interim order dated 20.03.2015, such observations have already been made by the Tribunal, therefore, there is no necessity to mention the observations of the Tribunal in the promotion order issued by the respondents. Thus, there is no merit in the Contempt Petition and, as such, the same stand dismissed accordingly.

  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

  
(JUSTICE HARUN-UL-RASHID)  
JUDICIAL MEMBER

Kumawat